

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/689/2021

This the 26th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. DINESH SHARMA, MEMBER (A)**

Neeraj Gupta, Aged 47 years, S/o Sh. Mohan Lal, R/o Gandhi Nagar, Tehsil & District Jammu-180004.

.....Applicant

(Advocate:- Mr. Anil Khajuria)

Versus

1. The Union Territory of Jammu and Kashmir, Through Principal Secretary to Government, Power Development Department, Jammu and Kashmir, Civil Secretariat, Jammu/Srinagar-180001.
2. The Chief Engineer, Electric Maintenance and Rural Electrification Wing, (JPDCL) Jammu-180001.
3. The Chief Engineer, System and Operation Wing (JPTCL), Gladni Narwal, Jammu-180004.
4. The Managing Director, Jammu and Kashmir Power Transmission Corporation ltd. (J&K PTCL) Jammu/Srinagar (Janipur Power House Jammu-180007) Lottery Building Behind, Civil Secretariat, Srinagar-190001.
5. The Managing Director, Jammu Power Distribution Corporation Ltd. (JPDC) Jammu-180004.
6. The Executive Engineer, Electric Maintenance & Rural Electrification Division 2nd, Gandhi Nagar (JPDC), Jammu-180004.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Dinesh Sharma, Member-A)

The case of the applicant Neeraj Gupta is that despite being an ITI Matriculate, the respondents have not granted him the pay scale of Rs. 5000-8000 under SRO-149 of 1973. In this regard, the applicant also preferred a representation dated 12.02.2021 (Annexure No. A-8 to the O.A.), but the same is still pending before the respondents for consideration.

2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to take a decision on the representation dated 12.02.2021 (Annexure No. A-8 to the O.A.) preferred by the applicant by passing a reasoned and speaking order within a stipulated time frame.



3. We have heard Mr. Anil Khajuria, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

4. In view of the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the Respondent No. 2 to take a decision on the representation dated 12.02.2021 (Annexure No. A-8 to the O.A.) preferred by the applicant by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of two months from the date of receipt of certified copy of this order.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no orders as to cost.

(DINESH SHARMA)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)